

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 61 of 2014

Dated : 16th September, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Powergrid Corporation of India Ltd. Review Petitioner
Appellant

Versus

Central Electricity Regulatory Commission & Anr.
.....Respondent(s)

Counsel for the Review Petitioner(s): Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Ms. Anushree Bardhan

ORDER

On the ground that the Review Petition is still pending before the Central Commission and no Order is pronounced, the learned counsel for the Appellant is going on asking for the adjournment for Admission of the matter on several dates. On the said request, we adjourned the Appeal on several occasions. Today also adjournment is sought for on that ground.

We have already held that the Appeal is not maintainable when the Review Petition is pending before the Central Commission on the same issues. We feel that in order to avoid the disposal of the Appeal

on that point, adjournment is sought for again and again. We are not happy over the conduct of the learned counsel for the Appellant.

Post the matter on **17.09.2014** for Orders.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js